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IN THE HIGH COURT OF DELHI AT NEW DELHI *

W.P.(C) 7480/2022 +

MAKEMYTRIP (INDIA) PRIVATE LIMITEDPetitioner

Through:	Mr Karan Sachdev, Advocate.
<i>versus</i> UNION OF INDIA & ORS.	Respondents

Through: Mr Rakesh Kumar, CGSC with Mr Sunil, Advocate for respondent no.1/UOI. Ms Sonu Bhatnagar, Sr. Standing Counsel with Ms Anushri Narain, Advocate for respondent no.3 & 4. Mr Avishkar Singhvi with Mr Naved Ahmed, Mr Vivek Kumar and Ms Shakshi Bajaj, Advocates for respondents no.5 and 6

<u>W.P.(C) 7481/2022</u> +

IBIBO GROUP PRIVATE LIMITED

.....Petitioner

Mr Karan Sachdev, Advocate. Through:

versus

UNION OF INDIA & ORS.Respondents Through: Mr Rakesh Kumar, CGSC with Mr Sunil, Advocate for respondent no.1/UOI. Ms Sonu Bhatnagar, Sr. Standing Counsel with Ms Anushri Nrain, Advocate for respondents no.3 & 4. Mr Avishkar Singhvi with Mr Naved Ahmed, Mr Vivek Kumar and Ms Shakshi Bajaj, Advocates for respondents no.5 and 6.

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CORAM: HON'BLE MR JUSTICE RAJIV SHAKDHER HON'BLE MS JUSTICE TARA VITASTA GANJU

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<u>O R D E R</u> 31.08.2022

[Physical Hearing/Hybrid Hearing (as per request)]

1. Counsel for the parties seek a short accommodation to ascertain, as to whether any remedial steps have been taken in the matters by the respondents/revenue.

2. List the matter before the concerned Registrar for completion of service and pleadings on 27.09.2022.

3. List before this Court on 30.11.2022 with W.P. (C) 12554/2022.

RAJIV SHAKDHER, J

TARA VITASTA GANJU, J

AUGUST 31, 2022 / tr

Click here to check corrigendum, if any

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